

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

C.P. No. 406/2017 in  
O.A. No. 429/2017

New Delhi, this the 10<sup>th</sup> day of August, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Sant Ram,  
S/o Sh. Sarjeet Singh,  
R/o Bheem Nagar Bada Mohalla,  
Village-Bara Gulabathi,  
Dist. Bulandshahar,  
Uttar Pradesh.

.. Petitioner

(By Advocate : Shri Ajesh Luthra)

Versus

1. Shri Amulya Patnaik,  
Commissioner of Police,  
PHQ, MSO Building,  
I.P. Estate, New Delhi.

2. Shri Mandeep Singh Randhawa,  
Deputy Commissioner of Police,  
(Central District),  
Police Station Daryaganj,  
New Delhi-110002.

.. Respondents

(By Advocate: Shri Vijay Kumar Pandita)

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

When this matter is taken up for hearing, learned counsel for the respondents, while producing speaking order dated 28.04.2017,

submits that they have fully complied with the orders of this Tribunal dated 06.02.2017 in O.A. No.429/2017.

2. In the circumstances and in view of substantial compliance of the orders of this Tribunal, the CP is closed and notice is discharged. However, the petitioner is at liberty to question the order now passed, if he is still aggrieved, in accordance with law. No costs.

**(Nita Chowdhury)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

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